CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO. 185/02
IN

ORIGINAL APPLICATION NI. 811/02

TUESDAY, THIS THE 8TH DAY OF OCTOBER, 2002

HON. MR. S. DAYAL, MEMBER-A

HON. MR. A. K. BHATNAGAR, MEMBER-J

Krishan Kumar, s/o Charan Dass Gupta, present posted as pharmacist at the Health Unit Central Railway Manikpur,Applicant.

(By Advocate: - Shri R.C.Gupta)

Versus

- Dr. S.C.S. Rao,
 Chief Medical
 Superintendent Central Railway
 Hospital,
 Jabalpur (M.P)
- 2. Shri D.K.Gupta, Working as Divisional Railway Personnel Officer of Divisional Railway Manager Office, Central Railway Jabalpur (M.P)

....Respondents.

ORDER

HON. MR. S. DAYAL, MEMBER-A

This contempt petition has been filed for proceedings against the respondents for wilful dis-obedience of the Tribunals order dated 17-7-2002 passed in 0.A 811/02 directing the respondents to maintain status-quo till further orders.

2. The applicant has stated in his contempt petition that applicant fell ill on 29-6-2002 and he recovered only on 29-7-2002. When he approached the respondents, he was asked to go to the place to which he has been transferred that is New Katni Hospital and a travelling medical authority Railway pass was also issued. The applicant has sought the benefit of the order of the Tribunal in seeking to join at Manikpur by contending that by order dated 17-7-2002 the Tribunal had ordered

consideration for the issuance of notice to the respondents. The O.A had been decided the claim of the applicant has been rejected in the O.A and the applicant has to go to the place of posting by way of temporary arrangement for six months. The interim order has been vacated.

3. As the case has finally been decided, no case for contempt against the respondents survives, therefore no notices are being issued in this case.

Member-J

Member.-A

madhu/